

[Shri B. K. Gadhvi]
level as well as at the cutting levels. Thus the Central Government would take the commodities only upto the distributing points. Thereafter it becomes duty of the State Governments.

SHRI SUKOMAL SEN: So what will happen to the erosion of their wages? What are you going to do about that? Please clarify this point.

SHRI B. K. GADHVI: That is exactly what the formula is. The formula says that from a basic pay it would be neutralisation of the rising prices because it will be considered on the parity of index.

SHRI SUKOMAL SEN: What will happen to the State Government employees? They are also Government employees. It is also your responsibility to look after them.

SHRI B. K. GADHVI: I understand that point. But it is for the State Government to manage... (Interruptions)...

SHRI CHITTA BASU: You increase the price by way of resorting to deficit financing. You increase the price by way of your wrong fiscal economic policy and the brunt of it has to be borne by the State Government without your assistance and you want to say that the State Governments are there to bear the brunt of it for your wrong economic policy.

SHRI B. K. GADHVI: Because State Governments are receiving their dues under the mechanism suggested by the Finance Commissions. Madam, as I said earlier that out of every Rs. 100 collected by the Centre, States are getting Rs. 51.

SHRI DIPEN GHOSH: How much you are receiving from the States?

SHRI B. K. GADHVI: They are also supposed to mobilise their own resources if they want to give and take up this responsibility.. (Interruptions).

THE DEPUTY CHAIRMAN: This is not a debate. You have asked for clarifications and he is giving reply... (Interruptions)... No, it cannot be allowed.

SHRI B. K. GADHVI: Mr Chitta Basu's point is to have a minimum need based policy wages. That would be an ideal situation. You are all aware that even from the public sector employees and the Government employees, there are demands. All those things are there. But in view of the constraints, in view of the very many problematic areas and critical areas, the Government presently did not contemplate to have a uniform need based wage policy in the country.

SHRI DIPEN GHOSH: What was the suggestions made by the staff representatives about the Pay Committee recommendations in the JCM meeting? What was the reason that weighed with the Government not to accept those? (Interruptions).

SHRI B. K. GADHVI: Madam, many suggestions were made by the staff. But it was not possible to accede to them. However, the Government considered their suggestions, and after consideration of all the suggestions, Government has come to this decision... (Interruptions)...

SHRI DIPEN GHOSH: You have not given the reasons.

THE DEPUTY CHAIRMAN: The Calling Attention will be taken up at 5.00 P.M. The House stands adjourned for lunch till 2.30 P.M.

The House then adjourned for lunch at twenty-four minutes past one of the clock.

The House reassembled after lunch at thirty-three minutes past two of the clock. The Vice-Chairman (Dr. Bapu Kaldate) in the Chair.

ANNOUNCEMENT RE. GOVERNMENT BUSINESS FOR THE WEEK COMMENCING NOVEMBER 24,

THE VICE-CHAIRMAN (DR. BAPU KALDATE): Shri M. M. Jacob.

SHRI NAGEN SAIKIA (Assam): Sir, I want to draw the attention of the House to the demonstration by AASU delegation at the Boat Club in protest against the non-implementation of the Assam accord.

THE VICE-CHAIRMAN (DR. BAPU KALDATE): Notice is always required...

SHRI NAGEN SAIKIA: The students have come all the way from Assam...

THE VICE-CHAIRMAN (DR. BAPU KALDATE): Prior permission is needed. I cannot take cognizance of your point. Please bear with me. (*Interruptions*) Please cooperate with me. Nothing will go on accord. (*Interruptions*)

SHRIMATI BIJOYA CHAKRAVARTY (Assam): In protest we leave the House.

SHRI NAGEN SAIKIA: We leave the House in protest, against the attitude of the Government towards the issue.

(*At this stage, the hon. Members left the Chamber.*)

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI M. M. JACOB): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 24th November, 1986, will consist of:—

(1) Consideration and passing of the following Bills:—

(a) The Mental Health Bill, 1981, as reported by the Joint Committee.

(b) The Delhi Fire Prevention and Fire Safety Bill, 1986, as passed by Lok Sabha.

(2) Discussion on the general economic situation in the country.

(3) Consideration and return/passing of the following Bills, as

passed by Lok Sabha:

(a) The Appropriation (No. 5) Bill, 1986.

(b) The Indian Post Office (Amendment) Bill, 1986.

(c) The Coal Mines Nationalisation Laws (Amendment) Bill, 1986.

(d) The Atomic Energy (Amendment) Bill, 1986.

THE CONSTITUTION (AMENDMENT) BILL, 1986 (TO AMEND THE EIGHTH SCHEDULE)

SHRI GURUDAS DAS GUPTA (West Bengal): Mr. Vice-Chairman, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

SHRI GURUDAS DAS GUPTA: (West Bengal): Sir, I introduce the Bill.

THE BANKING COMPANIES (AUDIT) BILL, 1986

SHRI GURUDAS DAS GUPTA (West Bengal): Sir, I beg to move for leave to introduce a Bill to provide for the auditing of accounts of Banking Companies by an independent authority and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

SHRI GURUDAS DAS GUPTA: Sir, I introduce the Bill.

THE CONSTITUTION (AMENDMENT) BILL 1986 (INSERTION OF NEW PART XA)

SHRI GURUDAS DAS GUPTA (West Bengal): Sir, I beg to move for

[**SHRI GURUDAS DAS GUPTA**] leave to introduce a Bill further to amend the Constitution of India.